

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P. (PIL) No. 5169 of 2023**

Shyamanand Pandey

... .. Petitioner

**Versus**

The State of Jharkhand and Ors.

... .. Respondents

**CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD  
HON'BLE MR. JUSTICE ARUN KUMAR RAI**

For the Petitioner : Mr. Shubham Kataruka, Advocate  
Mr. Abhay Shankar, Advocate  
For the Res.-State : Mr. Yogesh Modi, AC to AAG-IA  
For the Res.-RMC : Mr. L.C.N. Shahdeo, Advocate

**ORAL ORDER**

**04/Dated: 03<sup>rd</sup> April, 2024**

1. Reference may be made to the order dated 11.03.2024.
2. Mr. L.C.N. Shahdeo, learned counsel for the Ranchi Municipal Corporation has submitted that thorough survey has been conducted by apprising the district authorities/the police administration by disclosing the details of the shops which are running without any licence.
3. Mr. Yogesh Modi, learned AC to AAG-IA has submitted that due communication has been issued by the Senior Superintendent of Police and the Superintendent of Police to the concerned officer in-charge of the concerned police stations.
4. Learned counsel for the writ petitioner has placed paper publication which he has handed over to the Court for its perusal and has submitted that as yet no action has been taken either on behalf of the district authorities or police administration since it is widely published in the newspaper that still the shops are running in the road side.
5. The argument has been advanced that if the Senior Superintendent of Police and the Superintendent of Police of the concerned districts have communicated the concerned police stations to deal with such situation and even if the shops are being allowed run, then it is dereliction in duty of the concerned police stations even in spite of the specific direction passed in this regard by this Court.
6. The Senior Superintendent of Police, Ranchi and Superintendent of Police of the concerned districts are hereby directed to file affidavit that what

action has been taken against the erring officer in-charge of the concerned police stations on or before the next date of hearing.

7. Let the paper publication report, placed in the Court, be kept on record.
8. Let this case be listed on 23.04.2024.

**(Sujit Narayan Prasad, J.)**

**(Arun Kumar Rai, J.)**

*Saurabh/-*